

**HARYANA VIDHAN SABHA**

**REPORT OF COMMITTEE ON**  
**THE WELFARE OF SCHEULED CASTES,**  
**SCHEDULED TRIBES AND BACKWARD CLASSES**  
**(2019-2020)**

**(FOURTEENTH VIDHAN SABHA)**  
**FORTY THIRD REPORT**

**ON**

**Reservation/representation of Scheduled Castes, Scheduled  
Tribes and Backward Classes in various departments  
and action taken by the Government on the  
recommendations contained in its  
Forty Second Report**



**Presented to the Haryana Vidhan Sabha on 4<sup>th</sup> March, 2020**

**HARYANA VIDHAN SABHA SECRETARIAT,**  
**CHANDIGARH**  
**2020**

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## COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES FOR THE YEAR 2019-2020

### CHAIRPERSON

1	Shri Balwant Singh M L A	Chairperson
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### MEMBERS

2	Smt Kiran Choudhry M L A	Member
3	Shri Pirthi Singh M L A	Member
4	Smt Bimla Chaudhary M L A	Member
5	Shri Kulwant Ram Bazigar M L A	Member
6	Shri Bishamber Singh Balmiki M L A	Member
7	Shri Rajdeep Singh Phogat M L A	Member
8	Shri Balkaur Singh Kalanwali M L A	Member
9	Shri Rahish Khan M L A	Member

### SECRETARIAT

1	Shri Rajender Kumar Nandal Secretary
2	Shri Kanwar Singh Under Secretary

The Committee was constituted on dated 9<sup>th</sup> April 2019 vide Haryana Vidhan Sabha Secretariat s Notification No HVS Wel SC ST&BC/1/2019 2020/35 dated the 10<sup>th</sup> April 2019 which worked upto 2<sup>d</sup> November 2019 till the Completion of term of Assembly

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**COMPOSITION OF THE COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES, SCHEDULED TRIBES AND  
BACKWARD CLASSES FOR THE REMAINING  
PERIOD FOR THE YEAR 2019 2020 I E FROM  
4<sup>th</sup> DECEMBER,2019 TO 31<sup>ST</sup> MARCH, 2020**

**CHAIRPERSON**

1	Shri Ishwar Singh M L A	Chairperson
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**MEMBERS**

2	Mohd Ilyas M L A	Member
3	Shri Jagdish Nayar M L A	Member
4	Shri Jaiveer Singh M L A	Member
5	Shri Bishamber Singh M L A	Member
6	Shri Lakshman Napa M L A	Member
7	Shri Satya Parkash M L A	Member
8	Smt Renu Bala M L A	Member
9	Shri Dharam Pal Gonder M L A	Member

**SECRETARIAT**

1	Shri Rajender Kumar Nandal Secretary
2	Shri Kanwar Singh Under Secretary

The Committee was constituted on dated 3<sup>rd</sup> December 2019 vide Haryana Vidhan Sabha Secretariat s Notification No HVS Wel SC ST&BC/1/2019 20/107 dated the 4<sup>th</sup> December 2019

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## INTRODUCTION

I Ishwar Singh Chairperson of the Committee on the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes having been authorized by the Committee in this behalf present this Report on the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes as well as Central/State Government's Schemes for their Welfare in the various departments i.e. Irrigation Department Food Civil Supplies and Consumer Affairs Department Agriculture and Farmers Department Industries & Commerce Department Excise & Taxation Department Revenue & Disaster Management Department Transport Department Labour Department Health & Family Department Development & Panchayats Department and Welfare of Scheduled Castes Scheduled Tribes and Backward Classes Department and action taken by the Government on the recommendations of the Committee for the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes

The Committee examined the Administrative Secretaries of various Departments referred in the Report Accordingly the Report is based on the replies furnished by the Departments/Autonomous Bodies explanations and clarifications received during deliberations The paragraph (s) recommendations (s) which have not been included in this Report have been dropped/dropped off by the Committee after fully satisfied by the replies submitted by the concerned department

A brief record of the proceedings of each meeting has been kept separately in the Haryana Vidhan Sabha Secretariat

The Committee wishes to express their thanks to the Administrative Secretaries of Departments referred in the Report and their representatives who appeared before the Committee for oral examination in regard to the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes in the respective Department s/ Autonomous Body and Central/State Government's Scheme introduced for the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes

The Committee is thankful for the whole hearted and unstinted co operation extended by the Secretary/Under Secretary and his staff

Dated Chandigarh  
The 26<sup>th</sup> February 2020

ISHWAR SINGH  
CHAIRPERSON

## REPORT

The previous Committee on the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes for the year 2019 2020 was constituted on 9<sup>th</sup> April 2019 by the Hon ble Speaker authorized by the House on a motion passed by the Haryana Vidhan Sabha in its sitting held on 21<sup>st</sup> February 2019 for nominating the Members of the Committee which worked upto 2<sup>nd</sup> November 2019 till the Completion of term of 13<sup>th</sup> Assembly of Haryana Vidhan Sabha

On the Constitution of 14<sup>th</sup> Assembly a present Committee for the remaining period of the year 2019 2020 was constituted by the Hon ble Speaker on 3<sup>rd</sup> December 2019 as a result of motion passed by the Haryana Vidhan Sabha in its sitting held on 5<sup>th</sup> November 2019 authorizing the Hon ble Speaker for nominating the Members of the Committee and also for appointing the Chairperson of the said Committee

Shri Ishwar Singh M L A was appointed as Chairperson of the Committee by the Hon ble Speaker

The previous Committee had held 30 sittings and the present Committee held 13 sittings during the year 2019 2020 till the date of finalization of the Report

The first meeting of the Present Committee held on 11<sup>th</sup> December 2019 was addressed by the Under Secretary who explained the scope and functions of the Committee in detail The Chairperson while thanking the Hon ble Speaker for nominating him as the Chairperson of the Committee and also assured that with the cooperation of the other Members the Committee will work a lot for improving of down trodden sections of the society

- 1 The previous Committee in its meeting held on 15<sup>th</sup> April 2019 selected the following departments for examination during the year 2019 2020
  - (i) Irrigation Department
  - (ii) Food Civil Supplies and Consumer Affairs Department
  - (iii) Agriculture and Farmers Department
  - (iv) Industries & Commerce Department and
  - (v) Excise & Taxation Department
- 2 The previous Committee also examined the recommendations/observations given in the previous forty second reports in respect of following departments
  - (i) Haryana Tourism Cooperation Ltd
  - (ii) Home Department and
  - (iii) PWD (B&R) Department

Including the five departments selected by the Previous Committee the Present Committee in its meeting held on 11<sup>th</sup> December 2019 selected the following departments also for examination during the year 2019 2020

- 1 Irrigation Department
- 2 Food Civil Supplies and Consumer Affairs Department
- 3 Agriculture and Farmers Department
- 4 Industries & Commerce Department
- 5 Excise & Taxation Department
- 6 Revenue & Disaster Management Department
- 7 Transport Department
- 8 Labour Department
- 9 Health & Family Department
- 10 Development & Panchayats Department and
- 11 Welfare of Scheduled Castes Scheduled Tribes and Backward Classes Department

The Committee decided that the material already received from the Selected Departments may be placed before the Committee and the material information if any required for the use of the Committee may also be called from the concerned Departments



## **GENERAL RECOMMENDATION OF THE COMMITTEE**

While examining the various Departments during the year 2019 2020 the Revenue & Disaster Management Department Transport Department Health & Family Department and Development & Panchayats Department have not submitted their reply till the finalization of the report and some departments have submitted their reply very late inspite of reminders issued by the Haryana Vidhan Sabha Secretariat time to time as a matter of result the work of the Committee remained delayed The Chief Secretary to Government Haryana has already issued instructions to all the departments with regard thereto

**POLICE (HOME) DEPARTMENT****IMPLEMENTATION OF POLICE (HOME) DEPARTMENT  
(14<sup>TH</sup> REPORT 1988 89)**

The Committee fixed the meeting on 9<sup>th</sup> January 2019 for oral examination of the Additional Chief Secretary to Government Haryana Home Department in respect of implementation of observations/recommendations of the Committee contained in its 41<sup>st</sup> Report. But the department not furnished the reply in this regard and during the oral examination the departmental representatives assured the Committee that they will submit the reply within 21 days but the reply till the finalization of 42<sup>nd</sup> report has not been received in Haryana Vidhan Sabha Secretariat.

The Department supplied the requisite reply on dated 19/06/2019 regarding implementation of recommendations/observations made by the Committee in its 42<sup>nd</sup> Report and scrutinized the same.

After going through the reply given by the Home Department the Committee was satisfied with the reply and decided to drop all the proceedings/observations/recommendations made by the Committee in its 14<sup>th</sup> Report 1988 89 Contained in 42<sup>nd</sup> Report.

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## **PUBLIC WORKS (B&R) DEPARTMENT**

### **IMPLEMENTATION OF PUBLIC WORKS (B&R) DEPARTMENT (16<sup>TH</sup> REPORT 1990 91)**

The Committee has fixed the meeting on 9<sup>th</sup> January 2019 for oral examination of the Additional Chief Secretary to Government Haryana Public Works (B&R) Department in respect of implementation of observations/recommendations of the Committee contained in its 41<sup>st</sup> Report But the department not furnished the reply in this regard and during the oral examination the departmental representatives assured the Committee that they will submit the reply within 15 days but the reply till the finalization of 42<sup>nd</sup> report not received in Haryana Vidhan Sabha Secretariat

The Department supplied the requisite reply on dated 10 06 2019 regarding implementation of recommendations/observations made by the Committee in its 42<sup>nd</sup> Report and scrutinized the same

After going through the reply given by the Public Works (B&R) Department the Committee was satisfied with the reply and decided to drop all the proceedings/observations/recommendations made by the Committee in its 16<sup>th</sup> Report 1990 91 Contained in 42<sup>nd</sup> Report

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## **HARYANA TOURISM CORPORATION LIMITED**

The Committee held the meeting 9<sup>th</sup> January 2019 and orally examined the Additional Chief Secretary to Government Haryana Tourism Department and decided to ask the Additional Chief Secretary to Government Haryana Haryana Tourism Corporation Limited vide its letter dated 7<sup>th</sup> March 2019 for supplying a statement showing the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes in Tourism Corporation Department for the year 2017 18 & 2018 19 as stood on 31<sup>st</sup> March 2019 within a fortnight in the prescribed Performa

The Corporation supplied the requisite reply on dated 26<sup>th</sup> August 2019 and the Committee scrutinized the same The Committee further recommended that short fall of Scheduled Castes & Backward Classes category be filled up by promotion or direct recruitment immediately so that backlog may be completed Moreover the Committee was satisfied with the reply

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## IRRIGATION AND WATER RESOURCES DEPARTMENT

The Committee selected the said department in its meeting held on 27 11 2018 and as per directions of the Committee a letter dated 29<sup>th</sup> November 2018 was sent to the Principal Secretary to Government Haryana Irrigation and Water Resources Department for supplying a statement showing the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes as well as Central/State Government s Schemes for the Welfare of these Categories if applicable in their department for the year 2016 17 & 2017 18 as stood on 31<sup>st</sup> March 2019 within a fortnight in the prescribed Performa But the Department has not supplied the requisite material in time

Two reminders were sent to the said department on dated 10 01 2019 & 30 04 2019 for supplying the requisite information but the Committee is constrained to point out that the department did not supply the required information and called for oral examination on dated 11<sup>th</sup> June 2019

The department has supplied the reply vide letter dated 03 06 2019 The Committee scrutinized the reply and was not satisfied with the reply The Committee could not make oral examination of the department on 11<sup>th</sup> June 2019 as the same was postponed on the request of the Principal Secretary to Government Haryana Irrigation & Water Resources Department

The Department again supplied the reply on dated 15 07 2019 The Committee has conducted the oral examination of the departmental representatives on dated 16 07 2019 During the course of oral examination the Committee recommended that short fall/Backlog of Scheduled Castes & Backward Classes category be filled up either by promotion or by direct recruitment immediately so that backlog may be completed

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## EXCISE & TAXATION DEPARTMENT

The Committee selected the said department in its meeting held on 24 04 2019 and as per directions of the Committee a letter dated 9<sup>th</sup> May 2019 was sent to the Principal Secretary to Government Haryana Excise & Taxation Department for supplying a statement showing the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes as well as Central/State Government's Schemes for the welfare of these Categories if applicable in their department for the year 2017 18 & 2018 19 as stood on 31<sup>st</sup> March 2019 within a fortnight in the prescribed Performa But the Department has not supplied the requisite material in time

Two reminders were sent to the said department on dated 26 06 2019 & 9 12 2019 for supplying the requisite information but the Committee is constrained to point out that the department did not supply the required information and called for oral examination on dated 8<sup>th</sup> January 2020

During the oral examination of the departmental representatives on dated 8<sup>th</sup> January 2020 they have requested to the Committee to give them 15 days more time to submit their reply

Thereafter the department has supplied the reply on dated 14 02 2020 in respect of reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes by intimating that no Schemes for Welfare of Scheduled Castes Scheduled Tribes and Backward Classes Categories are available in their department

The Committee has scrutinized the reply supplied by the department and recommended that short fall of Scheduled Castes & Backward Classes category be filled up either by promotion or by direct recruitment so that backlog may be completed

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## AGRICULTURE AND FARMERS WELFARE DEPARTMENT

The Committee selected the said department in its meeting held on 24 04 2019 and as per directions of the Committee a letter dated 9<sup>th</sup> May 2019 was sent to the Additional Chief Secretary to Government Haryana Agriculture and Farmers Welfare Department for supplying a statement showing the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes as well as Central/State Government's Schemes for the welfare of these Categories if applicable in their department for the year 2017 18 & 2018 19 as stood on 31<sup>st</sup> March 2019 within a fortnight in the prescribed Performa But the Department not supplied the requisite material in time

Two reminders were sent to the said department on dated 26 06 2019 & 9 12 2019 for supplying the requisite information but the Committee is constrained to point out that the department did not supply the requisite information and called the oral examination on dated 8<sup>th</sup> January 2020

The Committee could not make oral examination of the department on 8<sup>th</sup> January 2020 as the oral examination was postponed on the request made by the Additional Chief Secretary to Government Haryana Agriculture and Farmers Welfare Department

Another meeting was fixed for 12<sup>th</sup> February 2020 for oral examination of Department The department has supplied the reply on 7<sup>th</sup> January 2020 in respect of reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes by intimating the various Schemes for the Welfare of farmer of belonging to Scheduled Castes categories

The oral examination of the Additional Chief Secretary to Government Haryana of the said department was conducted on 12<sup>th</sup> February 2020 and the Committee was satisfied with the reply relating to the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes categories However the department assured the Committee that nominal backlog will be filled up in the due course either by making the direct requirement or by promotion

So far as the Schemes of Central & State Government's is concerned the Committee scrutinized every scheme deeply and the Committee was not satisfied with the reply relating to the schemes

The Committee recommended to direct the department furnish the information in respect of every such scheme in detail at the earliest within one month

The department also assured the Committee that the requisite information in respect of such schemes will be supplied within stipulated period i.e. one month

Now the reply in this regard is still outstanding till the finalization the report

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## INDUSTRIES AND COMMERCE DEPARTMENT

The Committee selected the said department in its meeting held on 24 04 2019 and as per directions of the Committee a letter dated 1<sup>st</sup> May 2019 was sent to the Additional Chief Secretary to Government Haryana Industries and Commerce Department for supplying a statement showing the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes as well as Central/State Government s Schemes for the welfare of these Categories if applicable in their department for the year 2017 18 & 2018 19 as stood on 31<sup>st</sup> March 2019 within a fortnight in the prescribed Performa But the Department has not supplied the requisite material in time

Two reminders were sent to the said department on dated 26 06 2019 & 19 12 2019 for supplying the requisite information but the Committee is constrained to point out that the department did not supply the required information and called for oral examination on dated 8<sup>th</sup> January 2020 The department has supplied their reply vide letter dated 7 01 2020 The Committee scrutinized the reply and was not satisfied with the reply

The department supplied their last reply on dated 31 01 2020 in respect of reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes alongwith two followings Schemes implemented in their department for welfare of SC ST & OBC categories

- (i) Entrepreneurship Development Programme (EDP) for Scheduled Castes & Scheduled Tribes Beneficiaries and
- (ii) Employment Generation Subsidy Scheme

The Committee has scrutinized the reply supplied by the said department and recommended that short fall of Scheduled Castes & Backward Classes category be filled up either by promotion or by direct recruitment immediately so that backlog may be completed



## **FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT**

The Committee selected the said department in its meeting held on 24.04.2019 and as per directions of the Committee a letter dated 8<sup>th</sup> May 2019 was sent to the Additional Chief Secretary to Government Haryana Food Civil Supplies and Consumer Affairs Department for supplying a statement showing the reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes as well as Central/State Government's Schemes for the Welfare of these Categories if applicable in their department for the year 2017-18 & 2018-19 as stood on 31<sup>st</sup> March 2019 within a fortnight in the prescribed Form. But the Department has not supplied the requisite material in time.

The reminder was also issued to the Department for supplying the requisite information but the Committee is constrained to point out that the department did not supply the required information. Thereafter the Committee decided to conduct the oral examination of the department on 16.7.2019 on non-supply of the reply.

The Committee could not make oral examination of the department on 16<sup>th</sup> July 2019 as the oral examination was postponed on the request made by the Additional Chief Secretary to Government Haryana Food Civil Supplies & Consumer Affairs Department.

Another meeting was fixed for 27<sup>th</sup> August 2019 for oral examination of Department. But the Committee itself postponed the oral examination of department due to unavoidable circumstances.

The Department has supplied the reply on dated 26.08.2019 in respect of reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes by intimating that no Schemes for Welfare of Scheduled Castes Scheduled Tribes and Backward Classes Categories are available in their department.

The Committee has scrutinized the replies supplied by the department and recommended that short fall of Scheduled Castes & Backward Classes category be filled up either by promotion or by direct recruitment so that backlog may be completed.

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### **Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes Department**

A letter dated 5<sup>th</sup> December 2019 was sent to the Director Welfare of Scheduled Castes and Backward Classes Department for supplying a latest updated information/material in respect of reservation/representation of Scheduled Castes Scheduled Tribes and Backward Classes and the Department supplied the reply on dated 11 12 2019. The Committee orally examine the representative of Scheduled Castes and Backward Classes Department on 18 12 2019 for implementation of the Schemes running in the State for the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes categories.

The Committee was not satisfied with the reply of the department and recommended that every scheme for the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes categories as well as detail of beneficiaries under each such schemes of Centre and State Governments should be placed on the Notice Board outside of each District Headquarter.

The Committee further recommended that the department be asked to supply the desired information to the Committee within period of one month.

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report.

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## **LABOUR DEPARTMENT**

The Committee selected the said department in its meeting held on 04.01.2020 and as per directions of the Committee a letter dated 13<sup>th</sup> January 2020 was sent to the Principal Secretary to Government Haryana Labour Department for supplying a statement showing the reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes as well as Central/State Government's Schemes for the Welfare of these Categories if applicable in their department for the year 2017-18 & 2018-19 as stood on 31<sup>st</sup> March 2019 within a fortnight in the prescribed Performa.

The department supplied the reply on dated 28.01.2020 in respect of reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes by intimating that no Schemes for Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes Categories are available in their department. The Committee scrutinized the reply and recommended that short fall of Scheduled Castes & Backward Classes category be filled up either by promotion or by direct recruitment so that backlog may be completed.

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**Advertisement of appointment of Law Officers i.e. Additional Advocate General, Deputy Advocate General and Assistant Advocate General on contract basis**

The Committee held the meeting on 11.12.2019 and the Members of the Committee has raised the issue of Advertisement of appointment of Law Officers i.e. Additional Advocate General Deputy Advocate General and Assistant Advocate General on contract basis in the office of Advocate General Haryana published in various News papers without providing the representation to the reserved categories

The Committee has taken a serious note in this regard and recommended to ask the Additional Chief Secretary to Government Haryana Administration and Justice Department and Advocate General Haryana to submit their reply within 15 days from the receipt of communication in this regard

It was also recommended that the process of appointment of Law Officers be kept pending till the Committee is not satisfied

The Advocate General Haryana has furnished the reply vide his memo no 107775 dated 16.12.2019 which was placed before the Committee in its meeting held on 18.12.2019. After examining the reply the Committee was not satisfied and called for oral examination to the Additional Chief Secretary to Government Haryana and Advocate General Haryana on 24.12.2019. The Committee orally examined the Additional Chief Secretary to Government Haryana Administration and Justice Department and Advocate General Haryana on dated 24.12.2019. The departmental representatives stated that being the appointment of Law Officers are on contract basis and the reservation policy has not been implemented in the appointment of contract basis therefore the reservation cannot be provided in the appointment of such Law Officers. The Committee was not satisfied with the supply of departmental representatives

The Committee again discussed the same matter in the meeting held on 4.01.2020 at Haryana Bhawan New Delhi and decided that the matter of appointment of Law Officers in the office of Advocate General Haryana be brought to the notice of the Hon'ble Chief Minister as the Administration and Justice department is in his under but due to shortage of time the meeting with the Hon'ble Chief Minister could not be fixed. Moreover the Committee has already recommended to provide the proper representation to the reserved categories and maintain the status quo till the Committee is not satisfied. Now the matter is under Governments purview to implement the recommendation to the Committee and its hope to the Committee that the department will took the action keeping in view of the recommendation of the Committee

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**Information in respect of the 100 Sq feet plots allotted among  
the people belonging to SC/ST categories**

The Committee discussed the matter of allotment of plots 100 sq feet to the SC/ST/BC categories in its meeting held on 18 12 2019. The Committee observed that the proper representation in allotment of plots has not been provided to the reserved Categories. The Committee has taken a serious note in this regard and recommended that all the Deputy Commissioners of the State be asked to supply categories wise information in respect of allotment of 100 sq feet plots within 15 days from the receipt of communication in this regard.

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report.

**Crime occurred against the categories SC, ST & BC etc and action taken Report/conviction/ pending in court etc**

The Committee held its own meeting at Haryana Bhawan New Delhi on dated 4 01 2020. The Members of the Committee has raised the issue regarding to the matter of atrocity and the Committee observed that the Crime is speedily increasing against the reserved categories but rate of conviction is not even increasing accordingly but the same is decreasing from the earlier ratio. The Committee has taken a serious note in this regard and recommended that the Additional Chief Secretary to Government Haryana Home Department Director General of Police and all Superintendent of Police posted at District headquarters be asked to supply the complete district wise & case wise detail report in the prescribed proformas in respect of all type of incidents/ crimes occurred against the reserved categories i.e. Scheduled Castes Scheduled Tribes & Backward Classes and action taken report against the criminals conviction/acquittal/pending in the Hon ble Court etc.

The concerned Home department i.e. Director General of Police Haryana has supplied the reply vide letter dated 4 02 2020 which has been placed on record before the Committee in the meeting held on 15 02 2020 at Surajkund Faridabad. Being the information is huge the Committee could not examined completely and same will be examined in subsequent meetings.

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**A cognizance on the news-" 1026 Primary Schools are being locked due to lack of the students less than 25" published in the Dainik Bhaskar**

The Committee held the meeting on 29 01 2020 at Haryana Vidhan Sabha Chandigarh and while discussing the matter the Committee took a cognizance on the News i e "1026 Primary Schools are being locked due to lack of the students less than 25", published in the Dainik Bhaskar on 29 01 2020

The Committee observed that mostly the students of reserved categories are studying in these Schools and in case of locked these School they will be badly affected

The Committee has taken a serious note in this regard and recommended that the quarter concerned be ask to furnish the detailed reply within 15 days from the receipt of communication in this regard by mentioning the number of students alongwith their categories studying in these schools as well as also convey to the Committee in respect of the proposal of adjustment of these students in case of locking of these schools The Committee further recommended that the status quo in the matter may be maintained till the Committee is not satisfied with the action of the department

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report

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**Detail report in respect of providing food items  
to reserved categories**

The Committee discussed the Food security Act in its meeting held on 29 01 2020 and observed that the Food Civil Supplies and Consumer Affairs Department is not providing food items to the reserved categories as per guidelines of such Act

The Committee take a serious note in this regard and recommended to ask the department to supply the district wise details of last five years within 15 days

The Food Civil Supplies and Consumer Affairs Department furnished the reply vide memo dated 18 02 2020 by intimating that the Food Civil Supplies & Consumer Affairs Department Haryana do not deliver the food items on Caste basis

After receipt of reply no meeting has been conducted for considering the said agenda Therefore such matter will be taken up in the subsequent meetings

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**Complaint of Sh Suraj Bhan S/o Sh Dalip Chand, R/o Bhojpura  
Sidhra, P S Nissing, District Karnal**

A complaint of Shri Suraj Bhan S/o Sh Dalip Chand R/o Bhojpura Sidhra P S Nissing District Karnal was received which was placed before the Committee in its meeting held on dated 30 12 2019 The Complainant has leveled serious allegations of corruptions against the ASI P S Nissing and the Committee examined the representation seriously The Committee has taken a serious note in this regard and recommended that the Director General of Police as well as concerned Superintendent of Police be ask to look into the matter seriously and take action as per law by submitting the action taken report in detail to the said Committee within fortnight from the receipt of communication in this regard The committee further recommended that enquiry in this regard be made and in case of negligency of any officer/official come to the notice then responsibility also be fixed in this regard and convey to the Committee also

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report

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**Representation of all Non-Teaching Scheduled Castes Category  
working in the Kurukshetra University, Kurukshetra**

A representation of all Non Teaching Scheduled Caste Category working in the Kurukshetra University Kurukshetra was received and the same was placed before the Committee in its meeting held on 08/01/2020. The Committee examined the representation and observed that the Universities are not providing the proper representation to the reserved categories in their promotion. The Committee has taken a serious note in this regard and recommended to ask the Vice Chancellor Kurukshetra as well as Chief Secretary to Government Haryana to submit the reply within 15 days from the receipt of this Communication.

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report.

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## **Roster register of the appointment and promotion of employees in the Universities of State of Haryana**

The Committee held the meeting on dated 14 01 2020 and Suo moto take up the matter of reservation in promotion in the Universities of State and observed that these Universities are not providing proper reservation to the reserved categories in their promotion. The Committee recommended that to ascertain the factual position in the matter the Vice Chancellors of all the Universities of Haryana be ask to provide their Roster Register of their University to the Committee within 15 days from the receipt of communication in this regard.

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report.

### **Representation of the Junior Engineers of the Public Works (B&R) Department**

The Committee held the meeting on dated 29 01 2020 at Haryana Vidhan Sabha Chandigarh and discussed the contents of representation of the Junior Engineers of the Public Works (B&R) Department in which they have stated that the reservation in Promotion not being providing as per reservation Policy of the State Government The Committee has taken a serious note in this regard and recommended that the matter be referred to the Additional Chief Secretary to Government Haryana and Engineer in Chief PWD (B&R) Department for submitting the comments/reply within 15 days from the receipt of communication in this regard

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report

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**Representation of all the Haryana Scheduled Castes Employees  
Federation 'reservation in promotion with consequential  
seniority' w e f 17 06 1995**

The Committee held the meeting on dated 12 02 2020 at Haryana Vidhan Sabha Chandigarh. The two representations of the President Confederation of SC/St&BC Organizations (Haryana) & General Secretary of All the **Haryana Scheduled Castes Employees Federation**, for implementing the reservation in Promotion with consequential seniority w e f 17 06 1995 were received and after examine the same the Committee observed that the proper reservation in promotion are not being implementing as per the 85<sup>th</sup> Amendment of Constitution as well as judgment of Hon'ble Supreme Court etc. The Committee further observed that the seniority w e f 17 06 1995 also not being given to the employees of reserved categories. The Committee has taken a serious note in this regard and recommended that the matter be referred to the Chief Secretary to Government Haryana for submitting the reply within month from the receipt of the communication in this regard.

The Committee was disappointed to note that the Department failed to supply the requisite information till the finalization of this Report.

**General recommendations —**

- (i) For the Agriculture and Farmers Welfare Department regarding providing the details of schemes of State/Central Government for the welfare of reserved categories
- (ii) For General Administration and Justice Department regarding providing the representation to the reserved categories in the appointment of Law Officers on contract basis in the office of Advocate General Haryana
- (iii) For School Education Department regarding not locked the '1026 Primary Schools

**Procedure for dealing with implementation of the recommendations/  
observations of the Committee on the Welfare of Scheduled Castes,  
Scheduled Tribes and Backward Classes**

- (a) After a Report is presented to the Haryana Vidhan Sabha copies thereof will be forwarded by the Secretary Haryana Vidhan Sabha directly to the Administrative Secretaries concerned with the subject matter of the Report
- (b) The Administrative Secretaries concerned with the subject matter of the Report will consider the recommendation of the Committee on the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes a copy of the letter being endorsed to the Head of Department concerned simultaneously General recommendation will be dealt within the Welfare of Scheduled Castes and Backward Classes Department
- (c) The Heads of Department concerned shall furnish their comments on the recommendations of the Committee on the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes of the Administrative Secretary concerned on receipt of the Report of the Committee
- (d) The Administrative Department concerned will then take immediate steps for the implementation of the recommendations of the Committee concerning it It will take the case to the Minister Incharge of the Department of the Council of Ministers as the case may be
- (e) The case in which the Administrative Department does not agree with the recommendations of the Committee will be forwarded to the Secretary Haryana Vidhan Sabha with detailed reasons for comments Then Secretary Haryana Vidhan Sabha will forward these comments to the Department of Welfare of Scheduled Castes and Backward Classes to examine such case and offer their comments
- (f) The Administrative Department will then take immediate steps for arriving at a decision in such cases to the Minister Incharge of the Department or to the Council of Ministers if necessary for incorporating in the Memorandum for the Council the view of the Department of Welfare of Scheduled Castes and Backward Classes
- (g) After a decision has been taken at the appropriate level the same will be communicated to the Secretary Haryana Vidhan Sabha by the Administrative Department with a copy to the Commissioner and Secretary to Govt Haryana Welfare of Scheduled Castes and Backward Classes Department
- (h) Cases involving disciplinary action and financial and other irregularities should be placed before the Minister concerned or the Council of Ministers as the case may be even though the recommendation of the Committee on the Welfare of Scheduled Castes Scheduled Tribes and Backward Classes is proposed to be accepted The cases involving financial irregularities will invariably be decided

in consultation with the Finance Department

- (i) The Secretary Haryana Vidhan Sabha will prepare statement showing the action taken on the Report of the Committee and place it before the Committee. Further comments of the Committee if any will be communicated to the Administrative Secretaries to the Government of Haryana for necessary action.

The Vidhan Sabha Secretariat will maintain a list of outstanding recommendations of Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes and periodically remind the Department concerned. A half yearly report ending on 30th June and 31st December will be furnished by the 15th July and 15th January to the Director Welfare of Scheduled Castes and Backward Classes Department by the Head of Departments/Administrative Secretaries about the implementation of the recommendation of the Committee. Every effort should be made by the Administrative Secretaries/Head of Department to expedite the action on the recommendations/observations of the Committee and this work should be treated as a general rule on Top Priority basis.



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